

03.07.2020

Present: Sh. B.K. Singh Ld. Sr. P.P. for CBI along with IO Inspector Yashwant Singh.  
Sh. Bharat Gupta, Ld. Counsel for Accused No. 1 Smt. Aarti Kalra.  
None for Accused No. 2 Sh. Shailendra Kumar Upadhyay.  
Sh. I.D. Vaid and Sh. Ashok Angral, Ld. Counsels for Accused No. 3 Sh. Harbans Lal Maan.  
None for Accused No. 4 Sh. Ravinder Nath.  
None for Accused No. 5 Sh. Nakul Gheek.  
None for Accused No. 6 Sh. Harmeet Singh.  
None for Accused No. 7 Sh. Radhey Shyam Goel.  
Accused No. 8 Sh. Prashant Kumar along with Ld. Counsels Sh. Ankur Jain and Sh. R.K. Jain.

(Through VC using Cisco Webex App.)

Ld. Counsel for Accused No. 1 Smt. Aarti Kalra submits that this accused is at Dubai and is making all efforts to reach Delhi, India.

Let her join the court hearing through video conferencing from Dubai for the next date of hearing.

Sh. I.D. Vaid, Ld. Counsel for Accused No. 3 submits that the Accused No. 3 Sh. Harbans Lal Maan will also join hearing through video conferencing on next date of hearing.

The Ld. Sr. PP for CBI submits that soft copy of chargesheet and documents will be supplied to Ld. Counsels Sh. Bharat Gupta, Sh. I.D. Vaid and Sh. Ankur Jain, who represent Accused No. 1, 3 and 8 respectively. Be supplied today itself.

Ld. Counsels requested for exemption for the accused represented by them and requested for adjournment to move bail applications.



03.07.2020

Request Allowed. They shall send their bail applications to the E-mail ID of Reader of the Court i.e. readercbi05radc@gmail.com

List again now on Wednesday i.e. 08.07.2020 at 10:00 AM for further proceedings.

Let a copy of this order be sent by WhatsApp to all the accused (including those who are not represented by their Id counsels/present today) and their learned counsels.



(ARUN BHARDWAJ)  
Special Judge (P.C. Act)(CBI-05)  
Rouse Avenue District Court,  
New Delhi/03.07.2020

CBI vs. SHRI D.K. GOEL & ANR.  
RC 15(A)/2010  
CC No.168/19

03.07.2020

Present: None for CBI, as Ld. Sr. PP could not join the hearing through Cisco Webex App.

Accused No. 1 Sh. D.K Goel in person along with Ld. Counsel Sh. Jaspreet Singh Rai.

(Through VC using Cisco WebEx app)

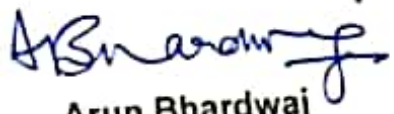
In this case, arguments were concluded by Ld. Counsel for the accused before the lockdown commenced and the was case at the stage of rebuttal arguments by the Ld. Sr. PP for CBI.

Hearings, later on took place through video conferencing using Cisco Webex App when certain clarifications were taken from the Ld. Counsels for the parties.

This is a case of DA, involving voluminous documents, 135 prosecution witnesses and 32 defence witnesses. The written arguments of the accused are alone of 230 pages.

Now the case is being reserved for orders for 14.07.2020. However, in case any clarification would be required by the court, in between, a fresh date may be fixed for seeking such clarification.

Let a copy of this order be sent by WhatsApp to accused persons as well as their learned counsel.

  
Arun Bhardwaj  
Special Judge (PC Act) (CBI-5)  
Rouse Avenue District Court  
New Delhi/03.07. 2020